

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 323 OF 2017 IN  
DFR NO. 758 OF 2017**

**Dated: 27<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**SKS Ispat and Power Ltd.**

**... Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashish Anand Barnard  
Mr. Ramesh Thakur  
Mr. Paramhans

Counsel for the Respondent(s) : Mr. Ritesh Khare for R-1  
  
Ms. Apoorva Kurup  
Mr. A. C. Boxipatro for R-2

**ORDER**

**IA NO. 323 OF 2017**

***(Appln. for condonation of delay in filing)***

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 12.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **02.11.2017**.

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**